GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1582

TO BE ANSWERED ON THE 26TH July, 2016/ SHRAVANA 4, 1938 (SAKA)

RACIAL DISCRIMINATION

1582. SHRI RAM MOHAN NAIDU KINJARAPU:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of existing legal provisions to check racial discrimination in the country;
- (b) whether the Government has any proposal to introduce a Bill to amend the Indian Penal Code to make racial discrimination a punishable offence;
- (c) if so, the details thereof; and
- (d) the details of other measures taken by the Government to check racial discrimination?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

(a) to (d): Section 153A of the Indian Penal Code (IPC) deals with cases that tend to promote enmity between different groups on grounds of religion, race, place of birth, residence, language etc. and doing acts prejudicial to maintenance of harmony and Section 153B deals with imputations, assertions, prejudicial to national integration.

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Based on the recommendations of the Bezbaruah Committee, which inter alia, recommended insertion of two new sections 153C (for making imputations and assertions prejudicial to human dignity) and 509A (word gesture or act intended to insult a member of a particular racial group) respectively, there is a proposal to amend the provisions of Indian Penal Code.

Government of India has issued Advisories from time to time to all States and UTs, directing them to have a stringent mechanism to deal with incidents of racial attacks. State Governments and Union Territories are taking all necessary security measures to strictly follow the directions given in the advisories. The Delhi Police has set up Special Helpline No.1093 to address such grievances. Similarly Bengaluru Police, Gurgaon Police and Mumbai Police have provided helpline Nos. 09480801020, 0124-2301559 and 08976341108 respectively.
